

BENCH-I

Mention

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P.No.492/KB/2017
I.A.No 519/KB/2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh
Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 30th November 2017, 10.30 A.M

Name of the Company		Pralayankar Roy Chowdhury & Anr.-Vs-M.P. Jewellers & Co. (1945) Pvt.Ltd. & Ors.	
Under Section		241/242	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

- ① Mr. Abhrajit Mitra, Sr. Adv. Mr. Baburao Banerjee, Sr. Adv.
 ② Mr. Sata deep Bhattacharya, Adv.
 ③ Mr. Soumare Mitra, Adv.
 ④ Mr. B. Kumar, Adv.
 ⑤ MS. Iram Hassan, Adv. For petitioners

- ① Mr. Manju Bhukeria Begam
 ② Mr. Kaushik Mondal
 ③ Ms. Neha Sonni
 ④ A.M.K. Banthia

Ltd
for Respondents 1 to 4, 6 to 8

- ① Anitara Basu, Adv
 ② Jasjeet Mukherjee
 Adv on Record

For Respondent No. 5
 Jm Adv.

P.T.O.

ORDER

Ld. Counsel for the petitioners and the respondent nos. 1 to 4, 6 to 8 and 5 are present.

I.A.No. 519/KB/2017 has been filed by the petitioners in connection with C.P.No. 492/KB/2017. Petitioners have sought interim relief for issuing directions upon the respondents to disclose the notice of the Board meeting held on 02/08/2017 and further sought relief for not giving effect to the resolution passed in the Board Meeting on 02/08/2017.

Reply may be filed in I.A.No. 519/KB/2017 within 7 days from today with a copy in advance to the opposite parties. Thereafter rejoinder, if any, may be filed within 7 days with a copy in advance to the opposite parties.

List on **18/12/2017** for disposal of I.A. Parties are directed not to give effect to the Board Resolution dated 02/08/2017.



(Jinan K.R.)
Member (J)



(V.P.Singh)
Member (J)